Food Safety and Standards Authority of India

(A Statutory Authority established under Food Safety & Standards Act, 2006)

FDA Bhawan, Kotla Road, New Delhi - 110002

Dated the 17th June, 2025

Adopted and Confirmed Minutes of the Meeting

Subject: Adopted and Confirmed minutes of 46th Meeting of CAC-reg

The draft minutes of the 46th meeting of Central Advisory Committee held on 4th February 2025 at Bhubaneswar, Odisha chaired by the CEO, FSSAI was adopted and confirmed in the 47th CAC meeting held on 27th May, 2025 at FDA Bhawan, New Delhi considering the comments/inputs received from the member.

The adopted and confirmed minutes of the 46th meeting is enclosed herewith for information please.

(Dr. Satyen Kumar Panda)

Executive Director (Compliance Strategy)

Encl: As above

To:

i. All CAC members;

ii. Special invitees;

iii. FSSAI officials.

Copy to:

PS to CEO, FSSAI



Date	4 th February, 2025	Time	9: 00 AM
Location/Venue	Bhubaneshwar, Odisha	Meeting No.	46 th
List of Attendees	Annexure 1		
Welcome	CEO, FSSAI extended a warm welcome to the CAC members including the State Food Safety Commissioners, state representatives and representatives of various ministries and briefed about the agenda of the meeting. He urged States/UTs to strengthen enforcement and surveillance activities amid rising food emergencies. Further, he emphasized on the need to enhance the ground-level efforts, especially through Designated Officers and Food Safety Officers, and asked the States/UTs to also, engage non-state actors to multiply the efforts in ensuring food safety across the country. He instructed the State/UTs to ensure timely uploading of the lab reports on the INFOLNET and additionally, he emphasized conducting monthly reviews of State Food Testing Laboratories. He commended the States/UTs for conducting large scale trainings of the food		
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Key Agenda Item	of State Food Testing Laborates of State Food Testing Laborates of States of States of States of States of States of States of State Food Testing Laborates of States of S	oratories. UTs for conducting laws. Items placed in the	arge scale trainings of the foo
Agenda Item 1.Disclosure of interest	of State Food Testing Laborates of State Food Testing Laborates of He commended the States/handlers across the country discussion points on Agenda Key discussion	UTs for conducting law. Items placed in the ion points eeting to complete the interest and Declarate	meeting Action required by: heir CAC members
	of State Food Testing Laborates of State Food Testing Laborates He commended the States/handlers across the country discussion points on Agenda Key discussion Members present at the management Specific Declaration of I concerning Confidentiality of The minutes of the 45th	UTs for conducting law. UTs for conducting law. Items placed in the lion points eeting to complete the law. meeting of CAC we	meeting Action required by: CAC members tion cre confirmed and adopted by

asked to submit the ATRs in a timely manner in the

future.

4. Review of performance of States/UTs based on the information received from States/UTs based on Quarterly report/Annual Report.

The 3rd Quarterly state performance report of 2024-25 was deliberated during the meeting. The observations made and recommendations taken are as follows:

States/UTs:

- 1. To fill the vacant posts of Designated Officer/Food Safety Officer (DO/FSO) by engaging the manpower through recruitment/contractual or deputation in States/UTs.
- 2. DLAs and SLAs be constituted.
- 3. To ensure accurate reporting of the number of samples lifted on the FoSCoS portal in real-time, addressing the discrepancy observed between the data uploaded on the FoSCoS Portal and the data reported on the State Portal by the States/UTs.
- 4. To prioritize the inspection of RBIS samples in line with the targets already assigned to the state.
- 5. To upload monthly data on the Anti-Adulteration drive and consumer grievances once the new forms are available on the State Portal.

5. MoU between FSSAI and States/UTs for strengthening of Food Safety Eco-system in the Country

The agenda was deliberated and the following points have been highlighted-

States/UTs:

- a. Work Plan 2021-22:
 - O2 States/UTs namely Jharkhand and Puducherry, to submit the final UCs with the physical and financial progress report for 2021-2022 in stipulated format at the earliest.
 - ii. 05 states/UTs namely Gujarat, Haryana, Jharkhand, Punjab and Puducherry to surrender the unspent balance (Non-

States/UTs,

IT Division, FSSAI

States/UTs

CSS) under WP 2021-22, lying with States/UTs along with the interest accrued.

b. Work Plan 2022-23:

- i. 05 states/UTs namely Bihar, Jharkhand,
 Andhra Pradesh, Puducherry and
 Punjab to submit the final UCs with the physical and financial progress report for
 2022-2023 in stipulated format at the earliest.
- ii. 14 States/UTs namely Assam, Bihar, Chhattisgarh, Dadra Nagar Haveli & Daman-Diu, Delhi, Goa, Haryana, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Mizoram, Puducherry and Uttar Pradesh to surrender the unspent balance (Non-CSS) under WP 2022-23, lying with States/UTs along with the interest accrued.

c. Work Plan 2023-24:

- States/UTs to provide the Final UC for the FY 2023-24 along with a progress report in the stipulated format by 31.03.2025.
- ii. The unspent balance of funds received under Non-CSS, lying with them may be surrendered at the end of FY 2024-25.

d. Work Plan 2024-25:

- O7 States/UTs namely, Andhra Pradesh, Bihar, Gujarat, Haryana, Jharkhand, Karnataka and Tripura to submit the Final Utilisation Certificate/Progress report and Surrender the un-utilised Non CSS funds.
- ii. States/UTs to submit the Provisional UC for FY 2024-25 & Progress report in the

	stipulated format, along with the proposal	e e
	for the Annual Work Plan for FY 2025-26	
a —	at the earliest.	
	e. Work Plan 2025-26:	
	i. States/UTs to submit the Final UC for the	
	FY 2023-24 along with a progress report in	
	the stipulated format by 01.04.2025.	
	ii. States/UTs to submit the Provisional UC	
	for FY 2024-25 & Progress report in the	
	stipulated format, along with the proposal	1,7-3,-54
	for the Annual Work Plan for FY 2025-26.	
	iii. For States/UTs with a 90:10 or 60:40	
	(FSSAI: State/UT) fund-sharing ratio under	
	the Work Plan, they must confirm the	
	receipt of the matching State share and	
	provide documentary evidence to support	
	the claim.	
6. Proposal for restriction of	The States/UTs were briefed regarding the	FSSAI
Registration Facility for	proposal for restriction of Registration Facility for	
certain Food Products	certain Food Products earlier covered under BIS.	
earlier covered under BIS	Recommendations-	
	The committee concurred to the proposal.	
7. Mandatory pre-	The committee was briefed about the Order dated	States/UTs
license/pre-registration	29th Nov 2024 revising the RBIS policy to include	
inspection for manufacturer/	Packaged Drinking Water (PDW) and Mineral	
processor of Packaged	Water (MW). Consequently, the State/UTs were	
Drinking Water and Mineral	informed about the pending inspections of	
Water	manufacturers of PDW & MW (License &	
	Registrations issued between 17 th October – 26 th	
	December 2024).	
	Recommendations:	
	Accordingly, Commissioner of Food Safety	
	(CFS) of all States/UTs shall direct their	
	Designated Officers/Food Safety Officers:	
	i. To complete mandatory pre-license/pre-	

	processor of Packaged Drinking Water and	
,	Mineral Water.	
	ii. To take follow up actions on failed	
	surveillance samples and record the action	
	taken under 'Subsequent action taken' on	
	FoSCoS.	
8. To conduct follow-up	The committee discussed the matter, and the States	States/UTs
inspections of the premises	were informed of the action taken by the CFS in	
of manufacturers of FRK	response to the FSSAI letter dated 26.11.2024. The	
and Premix for FRK	letter directed the CFS of States/UTs where	
	manufacturers of Fortified Rice Kernels (FRK) and	
	Premix for FRK are located to conduct follow-up	
	inspections of their premises.	
	Recommendations:	
	Commissioner of Food Safety (CFS) of	
	concerned States/UTs to give necessary	
	directions to their DOs / FSOs on the following-	
	i. To ensure 100% inspections of	
	manufacturing units producing FRK and	
	Premix for FRK.	
	ii. To take proactive measures to promote	
	awareness of the FoRTrace portal among	
	rice millers and manufacturers of FRK and	
	Premix.	
9. Recent Developments in	The States/UTs were briefed about the following	States/UTs,
Licensing & Status of	recent developments in licensing & status of	FSSAI
activities conducted	activities conducted through Food Safety	
through Food Safety	Compliance System [FoSCoS]:	
Compliance System	1. Mandatory PAN Compliance:	
[FoSCoS]	The States/UTs were informed about the	
	mandatory PAN requirement for new, renewal, and	
	modification applications. Additionally, petty	
	FBOs applying for registration without a PAN	
	must submit a declaration of non-possession,	•
	effective from October 22, 2024.	
	Recommendations:	

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Commissioner of Food Safety (CFS) of all States/UTs to direct field authorities under their jurisdiction to encourage existing FBOs to update the PAN details for compliance.

2. Waiving off Registration Fees for 'Hawkers'

The committee was notified that no registration fees and a five-year validity period were introduced for new and renewal registrations for "Hawkers", this initiative has been effective on September 28, 2024. And a similar scheme for Anganwadi Centres has been approved by the Food Authority and is currently under development.

Recommendations:

Commissioner of Food Safety (CFS) of all States/UTs to organize camps to create awareness and disseminate this information.

3. Inspection of Moving Vehicles

The committee was notified about the introduction of the Inspection of Moving Vehicles provision in FoSCoS, enabling FSOs to inspect incoming trucks within their jurisdiction. Additionally, FSOs can select the appropriate inspection checklists, including Transport and Catering, as applicable.

Recommendations:

Commissioner of Food Safety (CFS) of all States/UTs to direct the DO/FSOs to use this provision.

4. Food Outbreak Incident Report

The States/UTs were informed about the Food Outbreak Incident Report feature introduced in FoSCoS. This feature enables DOs and FSOs to report, update, and close food safety incidents. Officers can log in, input details, upload Action Taken Reports (ATR), and track actions.

Recommendations:

Commissioner of Food Safety (CFS) of all States/UTs to direct the DO/FSOs to use the FoSCoS functionalities for effective compliance.

5. Uploading details of samples lifted on FoSCoS in 15 days

The States/UTs were apprised of the challenges arising from the delayed uploading of sample details by FSOs, which subsequently impedes Food Analysts from submitting test reports of analyzed samples on the InFoLNet portal.

It was proposed that FSOs be required to upload sample details on FoSCoS within seven days of lifting. If not uploaded within this timeframe, the sample would be flagged, and the FSO would also need to upload the lab result. This addresses the system's inability to correlate samples with lab reports.

Recommendations:

The proposal was deliberated and the committee recommended the proposal with the following action points -

Commissioner of Food Safety (CFS) of all States/UTs to give necessary directions on the following-

- i. FSOs to upload sample details within 48 hours of lab submission.
- ii. To regularly monitor the number of samples lifted and analyzed on the FoSCoS Dashboard.

For FSSAI:

 To cap the number of days to upload the data on FoSCoS to 7 days.

6. Compliance of Annual Return-

The committee was informed that FSSAI vide letter dt. 09.05.2024, directed State/UT Commissioners of Food Safety and Regional Directors to conduct Special Drives ensuring

timely Annual Return submission by eligible FBOs. However, as of 17.01.2025 only 85.5% of State Licensed FBOs have complied. Also, there are pending unpaid penalties by the FBO for delays or non-submission of annual return.

Recommendations-

The Commissioners of Food Safety (CFS) of all States/UTs may provide their inputs/comments within 14 days for on capping penalties for delayed Annual Return submission, similar to the scheme implemented for FY 2021-22 & previous year.

7. RBIS Implementation Status (FY 2024-25)

The agenda was discussed, and it was noted that only 34.1% of the target had been achieved by the States/UTs. As per Section 29(4) of the FSS Act, 2006, the Commissioner of Food Safety and Designated Officers may exercise the same powers as Food Safety Officers. Therefore, strict implementation by States/UTs is essential.

The state-wise performance of samples lifted under the Mid-Day Meal Scheme/ICDS was also discussed. *Recommendations:*

The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions-

- a) To ensure strict implementation of the RBIS and DOs/FSOs to achieve the 100% inspection of all FBO having high risk categories.
- b) DOs to conduct inspections under Section 29(6) of FSS Act, 2006 in order to achieve the target.
- c) States/UTs were directed to meet the target
 of three samples (from Mid-Day
 Meal/ICDS) per FSO per month.

	d) To upload the information regarding	
	MDM/ICDS Samples on FoSCoS.	
	For FSSAI:	
	The data regarding MDM/ICDS Samples to be	
	incorporated in the Quarterly review of the	
	State/UTs.	
10. Deliberation on the	The committee was apprised that during the Food	States/UTs,
points related to	Safety Manthans (Aug-Sep 2024) gaps in	FSSAI
procedures for obtaining	licensing were identified for example when FBOs	
License and Registrations	opt for registration to avoid fees and compliance,	
	violating the FSS Act, 2006 and causing revenue	
	loss. The State DOs/FSOs suggested curbing this	
	through operational parameters, though turnover	
	verification remains difficult without PAN/GST	
	integration. The suggestions were deliberated by	
	the committee and following recommendations	
	were made -	
	I. The Commissioners of Food Safety (CFS)	States/UTs
	of all States/UTs may provide their inputs	
	or comments on agenda item "Deliberation	
	on Restricting Registrations to prevent	
	misuse" within the next 14 Days.	
	II. The committee recommended the proposal	FSSAI
	for Change in the Methodology of	
	Licensing and Registration for the KoB	4
	'Food Services' and Meat Retailers, wherein	
	FBOs has to declare vegetarian/non-	
	vegetarian status while applying for	
	license/registration; the Non-vegetarian	
	establishments must specify if they serve	
	Beef or Pork to ensure transparency and	
	cultural compliance; identify the mode of	
	sale (physical or online); declaration of the	
	brand names (at the time renewal and non-	
	form C modifications).	
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	III. The committee recommended the approval	FSSAI
	of the proposal to allow state licensing	
	facilities for e-commerce Food Business	
	Operators (FBOs).	ECCLUMB
	IV. Development of Standard Operating	FSSAI/RD
	Procedure of the Food Safety Mitras to	e de la companya de l
	review their performance.	
	V. The provision of acquiring registration for	FSSAI
	03 months or less subject to conditions like	
	no provision of renewal, auto-renewal, auto	
	generation, tatkal license generation under	
	a special tab on FoSCoS.	
	_	CI NITE
	VI. The Commissioner of Food Safety (CFS) of	States/UTs
	all State/UTs may provide their inputs on	
	inspection/sampling within 14 Days for the	
	FBOs being issued the 03 Month	
	registrations.	
11. Implementation of FSS	The Commissioners of Food Safety (CFS) of all	States/UTs
Rule on Label Scrutiny by	States/UTs may provide their inputs within 14	1.1
FSOs	days.	
12. To undertake Food	The committee discussed the matter and the	
Recall for Unsafe Samples	following recommendations was made:	States/UTs, FSSAI
Recall for Charle Samples	Toffowing recommendations was made.	
	The Commissioners of Food Safety (CFS) of all	
	States/UTs	
	i. To ensure adherence to the stipulated recall	22 22 22 22 22 22 22 22 22 22 22 22 22
	provisions and effective implementation of	
	the Recall procedure including	
	dissemination of recall alert to the	
	consumer level.	
	ii. To review the Recalls undertaken and	-
	work on the gaps & corrective measures.	
	iii. To provide the month - wise data of Food	-
	Recall on the State Portal.	
	For FSSAI	

	Food Recall Data to be included in the Annual	
	Report.	
13. Appointing State Nodal	The Commissioners of Food Safety (CFS) of all	States/UTs,
Officer, Food Safety	States/UTs may give necessary directions-	TOOLY
Emergency Response	a) To instruct the State Nodal officer, FSER to	FSSAI
(FSER)- Investigation of	coordinate & submit ATR within the	
food borne illness and	prescribed timeline and format, through	
sharing of report thereof	CFS to FSSAI.	
	b) To monitor the food poisoning incidents	
	taking place in the state, analyse trends,	
	root cause analysis and taking preventive	
	measures.	
14. Analysis of	The Commissioners of Food Safety (CFS) of all	States/UTs
Enforcement &	States/UTs may give necessary directions-	SIAUS/UIS
Surveillance Drives	i. To ensure conducting of surveillance drives	
conducted in FY 2024-25	effectively and meeting the minimum	
(Until Nov'2024)	targets set for sampling, thus ensuring	
	adequate surveillance to give status of	
	compliance and violations.	
	ii. To upload data of sampling on FoSCoS for	
	accurate and timely reporting.	
	iii. To submit report on surveillance drive to	
	FSSAI within the prescribed timeline &	
	format (as indicated in the monthly	
,	surveillance order) enabling capturing of	
	failure rate and failed parameters.	
15. Intensify Enforcement	The committee discussed the matter and concurred	G. A. TITT
under Non-Carbonated	the inclusion of Non-carbonated water based	States/UTs
Water Based Beverages:	beverages under RBIS as 'high Risk Category'.	
THE DESCRIPTION OF THE PROPERTY OF THE PROPERT	out, stages situal tests as inguitable caregory.	
	The Commissioners of Food Safety (CFS) of all	
	States/UTs:	
	i. To keep strict vigil and monitoring on the	
-	manufacturers and put in tight scrutiny while	
	granting licenses/registrations to such FBOs, in	

	line with the provisions under the FSS Act,	
	relevant regulations and advisories/orders	
	issued in this regard.	
16. Repeated offenders	The committee discussed the matter, and the	States/UTs
under Sec 64:	Commissioners of Food Safety (CFS) of all	States 0 13
	States/UTs may seek any clarification on this issue	
	within 14 days, if required.	
4.8 TS C		
17. Enforcement under the	The Commissioners of Food Safety (CFS) of all	States/UTs
IMS Act, 1992 and FSS Act	States/UTs may give necessary directions to the	
& Regulations for Infant	FSO/Authorized Officers in case a violation	
Nutrition:	occurs under the IMS Act (such as improper	
	marketing of infant milk substitutes or feeding	
	bottles) to take legal action under IMS Act	
	immediately ensuring that the health of infants is	
	protected, and the promotion of breastfeeding is	
	upheld.	
	For FSSAI:	
	The provision of the IMS Act is to be	
	incorporated into the dropdown menu in	
	•	
	incorporated into the dropdown menu in	
18. Testing of Food	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the	States/UTs
18. Testing of Food Packaging material	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act.	States/UTs
3	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act. The Commissioners of Food Safety (CFS) of all	States/UTs
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3	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act. The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to FSOs/DOs to check for compliance of food grade	States/UTs
0	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act. The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to FSOs/DOs to check for compliance of food grade plastic packaging material during inspections at the	States/UTs
3	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act. The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to FSOs/DOs to check for compliance of food grade plastic packaging material during inspections at the manufacturing facilities as per the provision under	States/UTs
0	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act. The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to FSOs/DOs to check for compliance of food grade plastic packaging material during inspections at the manufacturing facilities as per the provision under the FSS Act 2006 and FSS (Packaging)	States/UTs
0	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act. The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to FSOs/DOs to check for compliance of food grade plastic packaging material during inspections at the manufacturing facilities as per the provision under the FSS Act 2006 and FSS (Packaging) Regulations, 2018 and in case any violation is	States/UTs,
Packaging material	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act. The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to FSOs/DOs to check for compliance of food grade plastic packaging material during inspections at the manufacturing facilities as per the provision under the FSS Act 2006 and FSS (Packaging) Regulations, 2018 and in case any violation is observed appropriate action to be initiated.	
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Packaging material	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act. The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to FSOs/DOs to check for compliance of food grade plastic packaging material during inspections at the manufacturing facilities as per the provision under the FSS Act 2006 and FSS (Packaging) Regulations, 2018 and in case any violation is observed appropriate action to be initiated. The new pattern of scoring under Raksa Suchakank was deliberated, the committee was informed that	States/UTs,
Packaging material	incorporated into the dropdown menu in FOSCOS, along with the relevant sections of the FSS Act. The Commissioners of Food Safety (CFS) of all States/UTs may give necessary directions to FSOs/DOs to check for compliance of food grade plastic packaging material during inspections at the manufacturing facilities as per the provision under the FSS Act 2006 and FSS (Packaging) Regulations, 2018 and in case any violation is observed appropriate action to be initiated. The new pattern of scoring under Raksa Suchakank was deliberated, the committee was informed that the new pattern will be applicable from FY 2025-	States/UTs,

	The Commissioners of Food Safety (CFS) of all States/UTs may provide their inputs/ comments within 14 days.	
20. Credible Food Testing and Effective Surveillance	(i) All the State Food Testing Laboratories (SFTLs) to get NABL accreditation under Integrated Assessment system, at the earliest.	All States/ UTs
	(ii) 04 SFTLs [AP-1, Puducherry-1, West Bengal-1 and Sikkim-1] have not applied for NABL Accreditation and are thus required to expedite submission of applications.	Andhra Pradesh; Puducherry; West Bengal; Sikkim
	(iii) 2 SFTLs [Rajasthan (PHL Jalore) & Karnataka (SFTL Gulbarga)] have received NABL accreditation and submitted applications for FSSAI notification without obtaining FSSAI-NABL Integrated Assessment and are thus required to expedite Submission of FSSAI-NABL IA.	Rajasthan; Karnataka
	(iv) All SFTLs with FSSAI-NABL Integrated Assessment (I.A) are requested to enhance their I.A scope of accreditation to include Safety Parameters(Pesticides, antibiotics, toxins etc).	All States/UTs
	(v) All States/ UTs are requested to instruct their SFTLs to upload the report on InFoLNeT on a regular basis as well as to strictly adhere to the requirements of NABL and FSSAI while analyzing samples and generating test reports.	All States/ UTs
	(vi) States to send the Utilization Certificate in the hard copies for utilized grants under CSS by 15 th February, 2024.	All States/ UTs
	(vii) With reference to the letter No. Z.21015/01/2019-FR dated 13.01.2025 received from the Food Regulation Section (Ministry of Health and Family Welfare) regarding the Continuation of SoFTel Scheme of FSSAI beyond 31 st March, 2024, it is requested to States/UTs to provide the required information (physical and financial progress) in the prescribed format, latest by 15 th February, 2025.	All States/UTs

(viii) The status of Microbiology laboratory setup project was apprised to all States/ UTs. 9 Labs are complete and 11 labs are under progress, and it was deliberated that:	All States/ UTs
The inauguration date has to be fixed in concurrence with QA Division, FSSAI.	
 The prior intimation for inauguration has to be communicated to Advisor QA, well in time. 	
 The inauguration plate/ stone should clearly mention "Funded by FSSAI" and should include the name of CEO, FSSAI. 	
(ix) The ongoing work for Microbiology Laboratory has been stopped by Vendor, because of delayed and pending payments to Vendor for Microbiology Laboratories at Ranchi, Chandigarh, Bengaluru, Puducherry & Imphal. States/ UTs may examine the matter, in compliance to RFP and advisories issued thereunder and expedite the delayed and pending payments to the vendor to ensure smooth execution.	Jharkhand, Haryana, Karnataka, Puducherry, Manipur
(x) All SFTLs with HEEs are requested to incorporate HEEs test parameters (Pesticides, Heavy Metals, Antibiotics, Mycotoxins, Naturally occurring Toxic Substances etc.) in their scope of NABL accreditation as testing which is being done without NABL scope has got no validity.	All States/UTs
(xi) It has been observed that the Manpower supplied by the Vendors are doing the operations on HEE but the knowledge transfer/ Hand-Holding to regular staff of SFTLs is not being done which results in halt of operation once the manpower leaves or there is gap in its replacement. The States/ UTs shall ensure that the regular SFTL staff should get properly trained, by the HEE operator, in operating the HEE proficiently.	All States/UTs
(xii) SFTLs to take necessary action for reducing the pendency of samples and analyse these samples in timely manner.	
(xiii) SFTLs ensure timely submission of Infrastructure testing report (Quarterly).	All States/ UTs

(xiv) State of Andhra Pradesh, Haryana, Jharkhand, Maharashtra, Manipur Mizoram and Puducherry are advised to utilize FSWs for all the 3 activities (i.e., Testing, Training and Awareness) efficiently and effectively.	Andhra Pradesh, Haryana, Jharkhand, Maharashtra, Manipur, Mizoram and Puducherry
(xv) States are requested to ensure regular upload of FSW activities (Testing, Training and Awareness) on the FSW web portal and share activities photographs on dedicated WhatsApp group for all the FSW vehicles under their jurisdiction.	All States/ UTs
(xvi) Apex Screening Committee of BIS has approved 12 FSSAI Notified State Food Testing Laboratories, wherein BIS will provide financial support for testing of Organic Food through High End Equipment [ICP-MS, GC-MS/MS and LC-MS/MS].	Karnataka; Maharashtra; Uttar Pradesh; Rajasthan & Haryana
State/UTs are requested to initiate readiness for installation of equipment and participate in PT Programmes conducted by APEDA-NRL-NRC Grapes.	
(xvii) In order to strengthen the Laboratory Personnel, FSSAI conducts regular training. In this regard, States/ UTs are requested to share their nominations for trainings conducted by FSSAI, as and when required.	All States/UTs
(xviii) The Committee was apprised of certain State Specific issues pertaining to MPR, Quarterly Report, analysis on HEE, Manpower, Microbiology Laboratory, FSW etc., wherein the issues of Jharkhand had been highlighted, as follows:	Jharkhand
• The state of Jharkhand has not been submitting correct MPRs for HEEs despite multiple reminders.	
• The data in their reports has remained unchanged for over a year. A complaint email regarding inappropriate data was sent to the Commissioner of Food Safety, but it remains unanswered.	
• Additionally, no senior officer from the state has attended the CAC meetings for the past 3-4 sessions.	
• State has also not submitted the Monthly Progress Report (MPR) for the FSW for a	

considerable period, necessitating urgent clarification and resolution of the delay. The work for Microbiology Laboratory has been stopped by the vendor due to Payment delays laboratory for Milestone 1 and 2 (Since 05.04.2024 & 15.07.2024 respectively). Comments from States/ UTs: The representative from Chandigarh has expressed concerns regarding 1. the laboratory testing timeline and suggested that in case of delay in the report generation, the Laboratory should intimate about the delay to the concerned DO/FSO. The Commissioner of Food Safety, Gujarat has recommended granting 2. access to InFoLNeT for the Commissioners as well, enabling them to monitor the activities of State/ UTs effectively. The Commissioner of Food Safety, Maharashtra stated that the 12 3. SPHL/ DPHL Laboratories located in New Mumbai, Sambhajinagar (Aurangabad), Nagpur, Jalgaon, Amravati, Kolhapur, Nanded, Nashik. Ahmednagar, Satara, Solapur, and Sangli do not fall under the jurisdiction of FDA Maharashtra. 21. Training and Capacity i. States/UTs were requested to organize FoSTaC training State/UTs **Building** programs in their State/UT with the help of FSSAI's empanelled Training Partners and utilize the grant (if any) sanctioned to the State/UT under the MoU for the financial year 2024-25 ii. States/UTs were requested to significantly increase the number of FoSTaC trainings within the next two months of this FY 2024-25. iii. State/UTs were requested to train the food handlers of Universities, Colleges and Hostels canteens in their respective States & UTs. iv. States/UTs were requested to train 5000 Street Food Vendors by March, 2025. v. States/UTs were appraised for the trainings conducted by them for their regulatory officials. 22. Social and Behavioural **Eat Right Challenge for Districts** Change i. The last date has been extended to March 31, 2025 States/UTs ii. Part D of the Matrix has been updated with the addition of conducting Eat Right Mela and Walkathon iii. States/UTs may encourage districts for participation Eat Right Mela and Walkathon i. States/UTs i. States/UTs have been requested to share UCs by 28th February 2025 for the Eat Right Melas and Walkathons ii. States/UTs to

23. Other Agenda with the approval of the Chairperson	ASAP. The committee recommended 1. the engagement of Non-State Actors for training purposes. 2. Training modules to be included for newly appointed Commissioners of Food Safety to ensure they are well-	Training Division, FSSAI
	maximize outreach FSSAI has launched a WhatsApp group for IEC-related activities to ensure better coordination. Food Safety Commissioners and Nodal Officers may join the group ASAP.	States/UTs
	i. States/UTs may encourage stakeholders to follow FSSAI's Social Media Handles and Like/retweet/disseminate the content further to	States/UTs
	 i. States/UTs are requested to promote the certification programme ii. States/UTs are requested to display the certificates at prominent places iii. It is also requested that they share the name of the nodal officer for Eat Right India initiatives. 	States/UTs
	ii. FSSAI started a new season of Eat Right Melas and Walkathon in October 2024, all the Food Safety Commissioners have been communicated to organize the same in their States/UTs.	share the information about organizing Melas & Walkathon at least 15 days prior to conducting the event to ensure timely dissemination of social media posts and other arrangements.

(G. Kamala Vardhana Rao)

Chief Executive Officer, FSSAI

Annexure I

List of Participants

Sh. G. Kamala Vardhana Rao, IAS, CEO, FSSAI- In Chair (through Video Conferencing)

Representatives of Ministries/ Departments: -

- 1. Sh. Vikram Kesharee Pradhan, Director, Ministry of Food Processing Industries
- 2. Suktisita Bhattacharya, Special Commissioner, Special Secretary, Health & Family Welfare Department

Commissioners of Food Safety of States/UTs:

- 1. Ms. Shweta Desai, Commissioner of Food Safety, Goa
- 2. Ms. Maya Awasthi, Commissioner of Food Safety, Madhya Pradesh
- 3. Dr. H.G. Koshia, Commissioner of Food Safety, Gujarat
- 4. Shri. Anoop Khinchi, Commissioner of Food Safety, Nagaland
- 5. Mr. Hashmat Ali Yatoo, Commissioner of Food Safety, J & K
- 6. Dr. Poma Tudu, Commissioner of Food Safety, Odisha
- 7. Ms. Afsana Parween, Commissioner of Food Safety, Kerala
- 8. Dr. Abhinav Trikha, Commissioner of Food Safety, Punjab

Members from various fields (Other than CFS):

- 1. Ms. S. Saroja, Executive Director, Representative of Consumer Organization
- 2. Ms. Gunjan Jha, Representative of Agriculture
- 3. Dr. C. Chimmusamy, Retired Dean and Professor, TNAU, Representative of Agriculture
- 4. Dr. Balwinder Bajwa, EFRAC, Kolkata, West Bengal
- 5. Sh. Deepak Saxena, Associate Director, Representative of Consumer from CUTS

Representatives from States/UTs:

- 1. Ms. Rekha S. Chauhan, Additional Commissioner of Food Safety, Uttar Pradesh
- 2. Sh. Pankaj Ojha, Additional Commissioner of Food Safety, Rajasthan
- 3. Sh. Neeraj Thapa, Additional Director, Sikkim
- 4. Sh. D Bahun Shisha Mukhim, Joint Commissioner of Food Safety, Meghalaya
- 5. Sh. D. K. Sharma, Joint Commissioner of Food Safety, Haryana
- 6. Sh. Neeraj Kumar, Joint Commissioner of Food Safety, Himanchal Pradesh
- 7. Sh. Ajit Kumar K, Assistant Commissioner, New Delhi
- 8. Sh. Hari Shankar Singh, Deputy Commissioner, Uttar Pradesh
- 9. Sh. N. Purna Chandra Rao, Director FAC & DO, Andhra Pradesh
- 10. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
- 11. Sh. Ranjeet Singh, Designated Officer, Delhi
- 12. Sh. Surendra Roy, OSD, Bihar
- 13. Sh. Roshan Verma, Sr. FSO, FDA, Chhattisgarh
- 14. Sh. Sendongkaba Jamir, Consultant under Food Safety Wing, Nagaland

FSSAI Officials: -

- 1. Ms. Inoshi Sharma, ED (CS)
- 2. Ms. Pritee Chaudhary, Director, WRO, FSSAI
- 3. Col. Sujay Kumar, Director, ERO, FSSAI
- 4. Sh. Balasubramanian.K, Joint Director, QA
- 5. Sh. Sidhartha Roy, Principal Manager, SBCD
- 6. Sh. Ankeshwar Mishra, Joint Director, GA & Policy Coordination
- 7. Sh. Nilesh Ojha, Deputy Director, RCD
- 8. Sh. Sasi Kanta Bhuyan, Deputy Director, ERO
- 9. Sh. Dibyanshu Prakash, Deputy Manager, ERO
- 10. Sh. Amit Jha, Technical Officer, RCD
- 11. Ms. Sunaina Verma, Technical Officer, RCD
- 12. Sh. Abhinay Shashank, Technical Officer, QA

Members, Representatives and Officials joined through Video Conferencing: -

- 1. Sh. R. Lalvena, Commissioner of Food Safety, Tamil Nadu
- 2. Sh. Ulhas Ingawale, Joint Commissioner of Food Safety, Maharashtra
- 3. Sh. Sanjeev Kumar, Joint Commissioner of Food Safety, Jammu and Kashmir
- Sh. US Dhyani, Executive Director, HR, FSSAI
- 5. Dr. Satyen Kumar Panda, Advisor, QA, HQ, FSSAI
- 6. Sh. V.K. Pancham, Director, SRO, FSSAI
- Sh. Rakesh Kumar, Director, RCD, HQ, FSSAI
- 8. Ms. Sweety Behera, Director, QA, HQ, FSSAI
- 9. Ms. Lily Prasad, CITO, HQ, FSSAI
- 10. Sh. Shubhashish Mallick, Senior Manager, SBCD, HQ, FSSAI
- 11. Mr. P.H. Bhagora Senior Scientific Officer, Regional Food Laboratory, Rajkot
- 12. Ms. S. Vijayarani, Director, NRO, FSSAI
- 13. Sh. O.D. Sangma, Deputy Commissioner, Meghalaya
- 14. Shri Lokam Mangha, Dy. Food Safety Commissioner, Directorate of health Services, Food Safety unit, Arunachal Pradesh
- 15. Dr John Kemp, SPO Food Safety, Nagaland
- 16. Sh. Ch Sanajaoba, Food Analyst, SPHL Manipur
- 17. Mr. Firdaus Ahmed, Food Safety Officer, Jammu and Kashmir

Regrets:

CFS of States/UTs (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Maharashtra, Manipur, Meghalaya, Mizoram, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal. The Union Territories are Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Lakshadweep, Delhi, Puducherry and Ladakh.). However, some representatives of these States/UTs have attended the meeting on their behalf and are indicated in the participant list above.

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.